

ITEM NO.23

COURT NO.14

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9037/2019

INDIAN COMMODITY EXCHANGE LIMITED

Appellant(s)

VERSUS

NEPTUNE OVERSEAS LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.180207/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.180205/2019-EX-PARTE STAY)

Date : 02-12-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant(s) Mr. Dushyant A. Dave, Sr. Adv.
Mr. N.K. Pahwa, Sr. Adv.
Mr. Mohit D. Ram, AOR
Mr. Ravi Pahwa, Adv.

For Respondent(s) Mr. Abhinav Agrawal, AOR
Mr. Rishabh Parikh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Abhinav Agrawal, learned counsel accepts notice on behalf
of the respondent No.1.

Reply, if any, be filed within three weeks.

Rejoinder, if any, be filed within two weeks thereafter.

List on 27.01.2020.

In the meantime, *status quo*, only with regard to that portion
of the impugned order which is against the appellant, shall be
maintained.

(ASHA SUNDRIYAL)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER